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- (d) if so, what are the details in this regard;
- (e) if not, the reasons thereof;
- (f) whether Government have succeeded in getting the stay orders vacated as obtained by such unauthorised occupants from courts;
 - (g) if so, the details thereof; and
 - (h) if not, the reasons thereof?

THE MINISTER OF URBAN DEVEL OPMENT (SMT. SHEILLA KAUL): (a) and (b) The Public Premises (Eviction Occupants) Act, of Unauthorised 1971 has been amended only once since July, 1991 vide Public Premises (Eviction of Uhnauthorised Occupants) Amendment Act, 1994 (7 of 1994) dated 7-1-1994. If essentially provides for enlarging the scope of definition of Public Premises by including the premises of the State Gov. ernments situated in Delhi and other Union Territories and that of Defence Cantonment Boards within the definition of Public Premises. Further a new Section has. been introduced to deal with the summery eviction in respect of unauthorised occupants who were allowed temporary occupation of public premises.

- (c) to (e) No, Sir. In order to take a decision on need for such a legislation details of the Supreme Court Judgement referred to in part (c) is required. Efforts have been made to locate the specific judgement which was referred to in the Supp-lementaries in reply to Starred Question No. 183. The Hon'ble Member who had, in that supplementaries made a reference to this judgement has also been requested to furnish the requiste details.
- (f) to (h) Yes, Sir. In the case of Ex-Ministers and Ex-Members of Parliament there were two cases of stay orders and the Government has been able to get these stay orders vacated from the appropriate Courts.

Promotion in Kendriya Hindi Sansthan Agra, Against Reserved Quota

*148. SHRIT.A. MOHAMMED SAQHY:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that the promo-tional vacancies in all cadres meant for SC/ST candidates have been/are being filled up through general candidates in the Central Institution of Hindi (Kendriva Hindi Sansthan)

to Questions

- (b) If so, what are the reason therefor;
- (c) whether SC/ST candidates are available for promotion; and
- (d) if so, by when these vancancies, meant for SC/ST, are likely to be filled up, cadrewise details?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) to (d) It is not a fact that all promotional vacancies reserved for 3C/ST candidates are being filled up by general candidates. Five posts reserved for Scheduled Castes and Tribes have been tilled up since March, 1992. Out of these one has been filled up by a Scheduled Caste candidate on regular basis and four by general candidates on adhoc basis. These four posts are one each of Sr. Stenographer, UDC and Library Attendant reserved for S.T. and one post of Assistant reserved for S.C. The reason for filling up these posts by general candidates on adhoc basis are given below.

The post of assistant was offered to a Scheduled Caste candidate who refused the offer. It was then offered to another S.C. candidate who also refused. There after the post was filled up on adhoc basis by a general candidate. Departmental Pro, motion Committee will again review the case shortly.

The post of Sr. Stenographer is a promotion post for Junior Stenographer. There is no S. T. candidate in the feeder cadre. Now the post has been advertised for fill-ing up on deputation basis.

Similarly for the post of Library Attendant which is a promotion post for Daftaries there is no S.T. candidate in the feeder cadre. Steps are being taken to fill up the post by an S.C. candidate from the feeder cadre.

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When the DPC was held for the pos of UOC there was no eligible S.T. candi" date in the feeder cadre. Two S.T. candi-dates have since become eligible and the DPC is being convened this month.

राष्ट्रीय पिछडा वर्ग वित्त विकास निगम

- *149. श्रीमती चिन्द्रका अभिनन्दन जैन : क्या कल्याण मंत्री यह बताने की कृपा करेंगे कि :
- (क) क्या सरकार ने वर्ष 1992-93 और 1993-94 के दौरान "राष्ट्रीय पिछड़ा वर्ग वित्त विकास निषम" की पिछड़े वर्गी हेतु धनराशि का अवंटन किया है;
 - (ख) धदि हां, तो उसका ब्यौरा क्या है ;
- (ग) सरकार ने किलने राज्यों में ऐसे नियमों की स्थापना की हैं;
- (घ) तथा लरकार ने इन निमर्नो के लिये कतिपय अनिरिवत सिफारिशें की हैं; और
 - (ङ) यदि हां, तो उसका ब्यौरा क्या है ?

कल्याण मंत्री (श्री सीता राम केसरी)

- (क) जो, हां:
- (ख) 1992-93 -- 25 करोड़ रुपये 1993-94--32 करोड़ रुपए
- (ग) पिछड़े वर्गों को वित्त पोषित करने के जिए 11 राज्यों ने अलब-अलग निगम स्थापित किये हैं जो निम्नलिजित हैं:---
 - आन्ध्र प्रदेश 2 असम 3 बिहार
 - 4. गोवर 5. कर्नाटक 6. युजरात
 - 7. हरियाणा 8. हिभाचल प्रदेश 9. पंजाब
 - 10. तमिलनाड् 11. उत्तर प्रदेश

- 🦶 मध्य प्रदेश 2. विपुरा 3. दिल्ली
- 4. केरल 5. उड़ीसा 6. महाराष्ट्र
- 7. जम्मू और कश्मीर
- (प) जहां तक भारत सरकार का सम्बन्ध है, राष्ट्रीय पिछड़ा वर्ग वित्त एवं विकास निगम को पिछड़े वर्गों के अधिक गरीब वर्गों के लाभ के लिए अधिक एवं विकासशील गतिविधियां उन्तत करने के उद्देश्य से एक शीर्षस्थ निकाय के रूप में स्थापित किया गया है।
- (ङ) केन्द्राय आरकार ने उन राज्य सरकारों को सलाह ही है जिनमें इस समय पिछड़े वर्गों के दिकान को उन्तत करने हेतु कीई नियम नहीं है कि वे ऐसे नियस स्थापित करें।

Duel Pricing System for Sugar

- *150. SYED SIBTEY RAZI : Will the Minister of FOOD be pleased to state :
- (a) whether Government have decided to allow the duel pricing system for sugar to continue in the county;
- (b) if so, the details thereof with background for such a move ;
- (c) whether the common people will be benefited with this move; and
- (d) if so, the details thereof and if not, the reasons for the existence of such a system?

THE MINISTER OF STATE OF THE MINISTERY OF FOOD (SHRI KALP NATH RAI): (a) Yes, Sir.

(b) The duel pricing policy has been existence since 1967, excepting for short periods of break in 1971-72 and 1978-79 Under this policy, a specified percentage (at present 40%) of the total production of each sugar factory (except factories covered under various incentive scheme is procured by the Government at controlled ex-factory levy prices for distribution through the Public Distribution System at a uniform retail issue price throughout the country. The balance production (at present 60%) is allowed to be sold by the factories in the open market as free-sale sugar through the mechanism of monthly releases.